GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2233 TO BE ANSWERED ON 12TH DECEMBER, 2025

CGHS FACILITIES FOR PENSIONERS OF UT ADMINISTRATIONS

†2233. SHRI BISHNU PADA RAY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Union Government had any proposal/has decided to extend the Central Government Health Scheme facilities to all the pensioners of Union Territory Administrations in the country at par with the Central Government pensioners;
- (b) if so, the reasons for non-implementation of the said decision in the Union Territory of Andaman & Nicobar Islands till date and the authority responsible for the delay in implementing to the Government's decision; and
- (c) whether the Member of Parliament, Andaman & Nicobar Islands has brought this issue to the attention of the Union Government seeking its early enforcement and if so, the steps taken/proposed to be taken by the Government in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (c) Government has decided to extend CGHS medical facilities to the pensioners under Union Territory (UT) Administrations, except the UT of Delhi. The CGHS facilities shall be extended at par with the Central Government pensioners, on payment of requisite subscription fees as per the prevalent CGHS guidelines, subject to the conditions that the Pensioners of a Union Territory seeking CGHS coverage are not availing medical benefits from any other Government Health Scheme.

The extant norms for opening of a new CGHS Wellness Centre, *inter-alia*, include minimum 2500 principal CGHS Cardholders or 6000 CGHS beneficiaries subject to availability of resources, suitable accommodations, creation of posts of Medical Officers, Pharmacists, Staff Nurse, Clerical Staff *etc*. The sanction of posts and allocation of funds for these Wellness Centres is under the ambit of Department of Expenditure, Ministry of Finance. The minimum financial implication involves a recurring expenditure of Rs.4.8 crore per year and a one-time non-recurring expenditure of Rs.0.75 crore to Rs.1.00 crore for which the approval of Department of Expenditure, Ministry of Finance is required.
